NATIONAL INTELLECTUAL PROPERTY AWARDS 2025

1. Objective:

National Intellectual Property (IP) Awards are conferred every year to recognize and reward the top achievers comprising individuals, institutions, organizations and enterprises, for their IP creations and commercialization, which have contributed towards strengthening IP eco-system in the country and in encouraging creativity and innovation. National IP Awards are intended to encourage innovation and management of intellectual property portfolio that influences the success of the innovation in different industry segments.

The awards will be presented to the awardee in an event to be organized by Intellectual Property Office (IPO) in the financial year 2025-2026. (Details shall follow)

2. Categories of National IP Awards (Patents, Designs, Trademarks, GI, Start ups, MSME, Incubators and Enforcement of IPRs):

2.1 The National Intellectual Property Awards 2025 are to be conferred on the following 13 categories:

Sr. No.	Category	Criteria of evaluation
1	Top Indian Individual for Patents Filing, Grant & Commercialization (a): Male (b): Female (c): Child (< 18 years)	10:45:45 Filing: Grant: Commercialization
2	(d): Third gender Top Indian Individual for Designs Filing, Grant & Commercialization (a): Male (b): Female (c): Child (< 18 years) (d): Third gender	
3	Top Indian Individual for Trade Marks Filing, Grant & Commercialization (a): Male (b): Female (c): Child (< 18 years) (d): Third gender	
4	Top Indian Academic Institution for Patents Filing, Grant & Commercialization	
5	Top R & D Institution/Organization for Patents Filing, Grant & Commercialization	
6	Top Public Limited Company/Private Limited Company for Patents Filing, Grant & Commercialization in India: (a): Manufacturing sector (b): Service Sector	
7	Top Indian MSME for Patents Filing, Grant & Commercialization	
8	Top Start-up for IP Filing, (Grant/Registration) and Commercialization	10:45:45 Filing: Grant/Registration: Commercialization
9	Top Indian Company /Organization for Designs Filing, Registration & Commercialization	10:45:45 Filing: Registration: Commercialization
10	Top Indian Company for creating Brand in India and Abroad	10:45: 45 Trade Mark applications filed: registered in India and abroad: commercialization via filing through Madrid system

11	Top Geographical Indication (GI) for Best Promotion and	20:25:25:20:10		
	Protection Activities in India and Abroad	No. of Authorized Users: Inspections:		
		Promotions: Quantity sold: Revenue		
12	For Enforcement of IP in India	20:25:25:15:15		
	(a): Best Police Unit (District/Zone in a	FIR Filed: Charge sheets : Convictions: Raids:		
	Commissionerate)	Value of seized material in raids		
	(b): Cyber Cell			
	(c): Customs Office			
13	Best Incubator for Nurturing the IP	20:20:20:20:20		
		Assistance in promotion: Assistance in		
		marketing: Licensing support: Assistance in		
		fund raising: Assistance in providing office		
		space		

2.2 Special Citations are to be conferred on the following 04 categories in the National Intellectual Property Awards 2025 programme :

- 1. Special citation for Technology and Innovation Support Center (TISC)
- 2. Special citation for Patent Information Centre (PIC)
- 3. Special citation for Institution's Innovation Council (IICs)
- **4.** Special citation for Atal Tinkering Laboratories (ATL) Most Popular Geographical Indication (GI) in India in each of the five (05) categories

2.3 Jury certificate award as IP recognition for a Rural Centric Invention.

Each award will carry a trophy, citation and cash prize as mentioned below:

Sr. No.	Category	No. of Awards	Cash Prize
1	Top Indian Individual for Patents Filing, Grant/Registration& Commercialization (a): Male (b): Female (c): Minor (d): Transgender	04	Rs. 1,00,000/- (Rupees One Lakh only) under each category
2	Top Indian Individual for Designs Filing, Grant/Registration& Commercialization (a): Male (b): Female (c): Minor (d): Transgender	04	Rs. 1,00,000/- (Rupees One Lakh only) under each category
3	Top Indian Individual for Trade Marks Filing, Grant/Registration & Commercialization (a): Male (b): Female (c): Minor (d): Transgender	04	Rs. 1,00,000/- (Rupees One Lakh only) under each category
4	Top Indian Academic Institution for Patents Filing, Grant & Commercialization	01	Rs. 1,00,000/- (Rupees One Lakh only)
5	Top R & D Institution/Organization for Patents Filing, Grant & Commercialization	01	Rs. 1,00,000/- (Rupees One Lakh only)
6	Top Public Limited Company/Private Limited Company forPatents Filing, Grant & Commercialization in India: 4(a): Manufacturing sector 4(b): Service Sector	02	Rs. 1,00,000/- (Rupees One Lakh only) under each category
7	Top Indian MSME for IP Filing, Grant/Registration & Commercialization	01	Rs. 1,00,000/- (Rupees One Lakh only)
8	Top Start-up for IP Filing, Grant/Registration and Commercialization	01	Rs. 1,00,000/- (Rupees One Lakh only)

9	Top Indian Company/Organization for Designs Filing,	01	Rs. 1,00,000/- (Rupees One
	Registration & Commercialization		Lakh only)
10	Top Indian Company for creating Brand in India and Abroad	01	Rs. 1,00,000/- (Rupees One
			Lakh only)
11	Top Geographical Indication (GI) for Best Promotion and	01	Rs. 1,00,000/- (Rupees One
	Protection Activities in India and Abroad		Lakh only)
12	Best Police Unit (District / Zone in a	03	Rs. 1,00,000/- (Rupees One
	commissionarate)/Cyber/Customs for enforcement of IP in		Lakh only) under each
	India		category
13	Best Incubator for Nurturing the IP	01	Rs. 1,00,000/- (Rupees One
			Lakh only)

Note: An applicant, who was an awardee of National IP Award during any of the last two preceding years i.e. 2024 and 2023, will not be eligible for the award in that category for this year.

2.4 Linking of National IP Awards with WIPO Awards:

Three WIPO Awards which are given annually by the World Intellectual Property Organization (WIPO) under the WIPO Awards Program will be linked to the appropriate categories of National IP Awards 2025 and will be conferred along with National IP Awards.

Separate application/s for the WIPO Awards is not required, since these awards will be conferred upon the awardees selected in the respective categories of the National IP Awards 2025.

For this purpose, WIPO Awards are proposed to be linked as under, in accordance with the concurrence of the World Intellectual Property Organization (WIPO):

- 1. WIPO Medal for Inventors Top Indian Individual for Patents & Commercialization
- **2. WIPO IP Enterprises Trophy -** Top Public Limited Company/Private Limited Company for Patents & Commercialization in India
- **3. WIPO Users Trophy** Top Indian Company for creating brand in India and abroad.

3. Broad parameters for selection:

The awards are not given solely on the basis of number of Intellectual Property Rights (IPRs) registered / grantedbut the utilization of such IPRs as a strategic tool in commerce & industry is also taken into consideration. For the purpose of National IP Awards 2025, **the performance in the last 3 calendar years i.e.** during 2022, 2023 and 2024 for the parameters mentioned above will be taken into consideration.

The following parameters will be considered as relevant:

- i. Number of IPRs filed / granted / registered.
- ii. Leveraging of IPRs for achieving commercial goals (manufacturing, licensing, launching of new products / processes associated with granted / registered IPRs, marketing / export etc.)

Numerical weightages for different aspects of IP for the categories of awards will be as given in the Table at Para 2.1.

4. Eligibility:

- i. An applicant for IP Award should be either Individual or Legal Entity of Indian nationality.
- ii. Legal Entity must be an Indian Industry (start up, micro, small, medium, large), firms and societies registered in India; Indian subsidiary of a Transnational Corporation; Indian Academic Institutions and R&D Institutions registered as a legal entity in India, in both private and public sector.
- iii. The legal Entity applying for award under the categories 2-8 of Para 2.1 should be a standalone institutionand it should state the details of patent applications filed / granted in its own name only. Any details in respect of applications filed/patents granted, if belonging to a subsidiary company or the company under which it is a subsidiary company or a group of companies where the applicant is a part of the said group of companies, shall not be taken into consideration.
- iv. For all categories of applicants, the IP filed/granted/registered in India shall be given more weightage than in other countries.

5. Jury:

Awardees will be selected by a jury comprising of professionals from diverse fields such as:

- i. Controller General of Patents, Designs, and Trade Marks
- ii. IP professionals
- iii. Industry association
- iv. Academia
- v. R&D professionals
- vi. Representative(s) of the DPIIT, Ministry of Commerce & Industry, Government of India
- vii. Representative(s) of the Other Government Institution
- viii. DPIIT IPR Chair
- ix. Technology & IP

The Jury will have the right to co-opt a suitable person as a special invitee in case any specific issue comes up.

6. How to Apply?

- All eligible applicants will have to file compulsorily the Part- I of Application Form.
- Other parts i.e. Part II to VII of Application Form shall be filled as applicable, depending upon the category in which an application for award is made.
- Applications for special citation will have to file the Part VIII to XI as applicable.
- An Excel-Sheet (in the prescribed Format), pertaining to the respective category, incorporating the detailed information as required, shall accompany the Application Form, failing which, the application for IP award shall not be considered.
- If an applicant wishes to apply for more than one award, a separate application should be filed for each award.
- The Application Form available on the website www.ipindia.nic.in only should be used by the applicants. It is clarified that the application (with annexures) is required to be submitted both in electronic and physical format.
- The Application for National IP Awards, complete in all respects, shall be sent to e-mail ipawards.ipo@gov.in on or before 02/10/2025. No Hard Copy is required to be Sent to this office.
- The envelope must be subscribed with 'National IP Awards 2025' and e-mail sent to the above mentioned e-mail ID must have 'National IP Awards 2025' as the subject line.
- Important Note: To be considered, applicants must submit a completed soft copy of the application along with the required details in the prescribed Excel sheet before the deadline. Incomplete or late submissions will not be accepted.
- Applications incomplete in any respect or received after the last date will not be considered.
- All applications will be received and processed at the office of CGPDTM, Mumbai.
- There is NO fee for submitting the application for IP awards.

7. Contact details:

Office of Controller General of Patents, Designs and Trade Marks,

Bouddhik Sampada Bhawan, Plot No. 32, Sector 14,

Dwarka, New Delhi-110078.

E-mail: ipawards.ipo@gov.in

NO REQUEST FOR EXTENSION OF DATE FOR SUBMISSION OF APPLICATION SHALL BE ENTERTAINED